

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. (IB)-123(PB)/2017

IN THE MATTER OF:

Bank of Baroda

.....Petitioner

v.

Amrapali Infrastructure Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 10.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)


For the Petitioner(s) : Shri Bishwajit Dubey, Ms. Surbhi Khatter & Ms. Priyal Modi,
Advocates

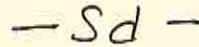
For the Respondent(s) : Shri Alok Agarwal & Ms. Rati Tandon, Advocates

ORDER

We have heard the arguments at length including the objections by the respondent.

Order reserved.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

10.08.2017
Vineet